

GENERAL INSTRUCTIONS TO THE APPLICANT

1. Applicants shall read all the instructions carefully before submitting Online applications, so as to avoid the mistakes/rejection.
2. The selection is through Competitive Examination (Preliminary Examination, Main Examination and Viva-voce). The candidates are advised to go through carefully the Karnataka Judicial Services (Recruitment) Rules, 2004 and Amendment Rules, 2011 and 2015 published in the Karnataka Gazette Part-IVA (Extraordinary) dated 09.09.2005, 11.07.2011 and 12.03.2015.
3. Candidates are advised to go through carefully the orders of the Government of Karnataka made under Articles 16(4) and 16(4A) of the Constitution and in particular, Order No.DPAR 08 SHM 95 dated 20.06.1995, as amended from time to time.
4. Candidate must specifically indicate the Residual Parent Cadre/Local cadre of reservation in the column earmarked in the application under which candidate would like to be considered.
5. The applicants shall provide the Mobile Number (Compulsory) and valid E-Mail ID (Compulsory), for communication, at relevant columns while submitting online application. The Authority is not responsible for non-receipt of SMS or E-mail.
6. To avoid last minute rush, the applicants are advised to submit the online applications well in advance. The website will accept the applications round the clock till 15th May, 2015- 11.59 p.m.

To register/submit Online Applications: 15.05.2015 (11.59 PM)

For payment of fee through Challan: 18.05.2015.

7. The list of eligible candidates for Preliminary Examination/Main Written Examination/Viva Voce will be announced on High Court of Karnataka Website-www.karnatakajudiciary.kar.nic.in.
8. Intimation will be sent to the eligible candidates through SMS and Email provided. The list of eligible candidates for Preliminary Examination/Main Written Examination/Viva voce will also be notified in the High Court of Karnataka website: <http://karnatakajudiciary.kar.nic.in/recruitment.asp>, for downloading the Admission Card/Call letter. Candidate must bring

his/her Admission card at the time of appearing for the Preliminary and Main Written Examination and Call letter for Viva voce.

9. The candidates shall have to appear for the Preliminary and Main Written Examination and also for Viva-voce if called for, at their own expenses at the place and time decided and notified by the High Court of Karnataka.
10. The candidates shall produce the copy of Admission Card and Call letter while appearing for Preliminary and Main Written Examination and for Viva-voce for verification.
11. The candidates shall produce all the Original Testimonials along with two sets of self-attested photo copies of the following while appearing for Viva voce for verification:
 - a) Online submitted application.
 - b) Enrolment Certificate and Identity card issued by the Bar Council.
 - c) SSLC or equivalent certificate showing the date of birth.
 - d) Degree and Law Degree Marks Cards and Convocation certificates.
 - e) Caste certificates.
 - f) Certificates for claiming any reservation. Creamy Layer certificate, in case the applicant belongs to General Merit and claiming reservation under Rural Category.
 - g) Two Character certificates, one from the Principal of the College or Institution in which the candidate last studied with study details and one from a respectable persons not related to the applicant but well acquainted with him/her (recently obtained).
 - h) Two passport size photographs.
 - i) Certificate of release or discharge from military service, in case of Ex-servicemen.
12. The candidate shall pay the appropriate Examination fee as mentioned in the Notification, either by mode of Online banking or through challan form as notified by the High Court of Karnataka. The fee shall be remitted at any Branch of the State Bank of India (SBI).
13. The candidate shall scan his/her latest passport size **photograph** with white back ground (**having 5 cm of length X 3.6 cm of breadth with max. size 50 kb**) and signature on white paper in black ball point pen (**having 2.5cm of length X 7.5 cm of breadth with max. size 25kb**) in **jpg format** and upload the same, while submitting the **Online application.**

- 14.The candidates shall not upload any other original or attested copies of the documents/certificates (except the above specified documents) at the stage of submitting the Online application.
- 15.While applying online application for the post, the candidates shall ensure that he/she fulfils the **eligibility and other norms as mentioned above** and that all the particulars furnished by him/her are **correct** in all respects. In case it is detected at any stage of recruitment that candidate does not fulfil the eligibility norms and/or that he/she has suppressed/twisted or truncated any materials facts, his/her candidature will stand cancelled. If any of these shortcomings is detected even after appointment, his/her appointment shall be liable to be terminated. Furnishing of wrong, incomplete and incorrect information would not only lead to disqualification but also liable for criminal prosecution.

High Court of Karnataka,
Bangalore,
Date: 31st March, 2015

(B.A.PATIL)
SECRETARY
CIVIL JUDGES RECRUITMENT COMMITTEE.